

**In the National Company Law Tribunal  
Single Bench, Chennai**

CP/186/CAA/2017  
CP/187/CAA/2017

**In the matter of Scheme of Amalgamation of**

Saint Gobain Research India Private Limited

**With**

Saint Gobain India Private Limited

Order delivered on: 09.10.2017

For the Petitioners: Shri Pawan Jhabakh, Advocate  
Shri Abhishek Raman, Advocate  
Shri Chandra Prakash Surana, Advocate

**Per: K. Anantha Padmanabha Swamy, Member (J)**

**ORDER**

1. Under Consideration are two Company Petition nos. CP/186&187/CAA/2017 filed under section 230 of the Companies Act, 2013 r/w the Companies (Compromises, Arrangements and Amalgamations) Rules 2016. The instant petitions pertain to the proposed Scheme of amalgamation by virtue of which Saint Gobain Research India Private Limited (hereinafter referred as '**Transferor Company**') is proposed to be amalgamated with Saint Gobain India Private Limited (hereinafter referred as '**Transferee Company**').
2. Shri Pawan Jhabakh, the learned Counsel appearing for the Petitioner Company submitted that the petitioner companies have complied with all the directions passed by this bench in CA/112&113/CAA/2017 and prayed for giving directions to make paper publication in newspapers and for fixing the final date of hearing.

3. After hearing the submissions of the learned counsel for the Petitioner Company and on perusal records, this bench directs the petitioner companies for making paper publication.
4. The Publication of notice shall be made in the newspapers one in English, "Business Standard" (All India Edition) and another in Vernacular, "Malai Chudar" (Tamilnadu Edition), not less than 10 days before the date fixed for final hearing of the company petitions. The Petitioner Companies are directed to display the notice on the notice board at its registered office & also on its official website and Registry is also directed to display the notice on the notice board of this Tribunal.
5. There is no requirement of sending notices to the statutory authorities at this stage as the same had been ordered at CA stage in Company Application Nos. CA/112&113/CAA/2017. Objections, if any, can be made within 10 days of the date of this order and in case, no representation is received within the stipulated period of 10 days by this Bench, it shall be presumed that there is no objections to make to the proposed Scheme of Amalgamation.
6. The Registry is directed to list the matter on 23.10.2017.

  
**K. Anantha Padmanabha Swamy, Member (J)**

RLS